

TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA
MINISTRY OF FINANCE
(DEPARTMENT OF REVENUE)

New Delhi, the 2nd January, 1978.

NOTIFICATION
INCOME-TAX

NO.2098(F.NO.404/83/77-ITC): In pursuance of sub-clause (iii) of clause (44) of Section 2 of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby authorises Shri D.S.Rawal and Smt. Geetha V. Subramanian being gazetted Officers of the Central Government, to exercise the powers of a Tax Recovery Officer under the said Act.

2. This Notification shall come into force with effect from the date Shri D.S.Rawal and Smt. Geetha V. Subramanian take over charge as Tax Recovery Officer.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Government of India

The Manager,
Government of India Press,
New Delhi.

Copy forwarded to:-

1. All Directors of Inspection including DIO/MS, New Delhi.
2. The Director, IRS(DT), Staff College, Nagpur.
3. The Comptroller & Auditor General of India, New Delhi.
4. The Accountant General, Maharashtra, Bombay.
5. The chief Secretary, Government of Maharashtra, Bombay.
6. The Joint Secretary & Legal Adviser, Ministry of Law, New Delhi.
7. The Commissioner of Income-tax, Pune 12, Cannught Road, Pune.
8. Bulletin Section (3 copies).
9. Guard File.

Sd/-

(H. Venkataraman)

Deputy Secretary to the Govt. of India

AUTHORISED FOR ISSUE

H. Venkataraman

NO. CC/ITC/2051/496/RSP/78.

()
Asst. Director of Inspection (RS&P).

* SEAM *